

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Srinagar)

The Secretary to Government,
Department of Law, Justice,
Civil Secretariat UT of J&K,
Srinagar.

No: 8125/infet

Date 24/09/2020

Subject: Application for Accord of Administrative Approval for IInd Phase construction in the District Court Complex at Moominabad Srinagar.

Sir,

The Chief Engineer, PWD (R&B) Kashmir, vide his communication No. CE/RBK/HD/11728-31 dated 14-09-2020, has forwarded the DPR for an amount of Rs.385.56 Crores for IInd Phase construction in the District Court Complex at Moominabad Srinagar.

On the recommendation of the Hon'ble Building & Infrastructure Committee for District Courts of Kashmir Division, the DPR stands approved by Hon'ble the Chief Justice subject to cost verification by the Government.

As desired, please find enclosed herewith the original DPR with request to accord the administrative approval to the same and release funds for undertaking the construction of the subject work at the earliest.

With regards.

Yours faithfully
24/9/2020
(Jawad Ahmed)

Registrar General

No: 8125-26/infet Dated 24/09/2020
Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice for information of her Ladyship.

Registrar General
24/9/2020

8/c



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF ENGINEER, PW (R&B) DEPARTMENT KASHMIR.



The Registrar General,
J&K High Court,
Srinagar.

No:-CE/RBK/HD/ 11728-31

Dated:- 14-09-2020

Subject: Application for Accord of Administrative Approval for Construction of District Court Complex at Mominabad Srinagar (Phase II)

Sir, *[Handwritten signature]*
15/9/2020

Enclosed kindly find herewith the AAA for "Construction of District Court Complex at Mominabad Srinagar (Phase II)" amounting to Rs. 385.56 Crores, explaining its salient features and financial implications.

It is as such requested that Administrative Approval for above subjected work may kindly be approved and accorded;, besides funds may kindly be arranged/ released so that the work is taken up in hand for its execution.

Yours faithfully,

[Handwritten signature]
(Er. Shaukat Veelani),
Chief Engineer
PWD (R&B) Kashmir / Hilal Khan

Copy to the:-

1. Superintending Engineer PWD (R&B) Circle, Srinagar-Budgam for information This is with reference to his letter No:- SE/DB/5895-97 dated:- 14.09.2020
2. Executive Engineer R&B Project Circle Division 1st Srinagar for information.
3. Budget Section Direction office for information.



GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF ENGINEER, PW (R&B) DEPARTMENT KASHMIR.



The Registrar General,
J&K High Court,
Srinagar.

No: CE/REN/HD/ 11728-31

Dated: 14/09/2020

Subject: Application for Accord of Administrative Approval for Construction of District Court Complex at Mominabad Srinagar (Phase II)

Sir; *Refer to Sir*
15/9/2020

Enclosed kindly find herewith the AAA for "Construction of District Court Complex at Mominabad Srinagar (Phase II)" amounting to Rs. 385.56 Crores, explaining its salient features and financial implications.

It is as such requested that Administrative Approval for above subjected work may kindly be approved and accorded;, besides funds may kindly be arranged/ released so that the work is taken up in hand for its execution.

Yours faithfully,

[Signature]
(Er. Shoukat Veelani),
Chief Engineer


PWD (R&B) Kashmir /Hilal Khan

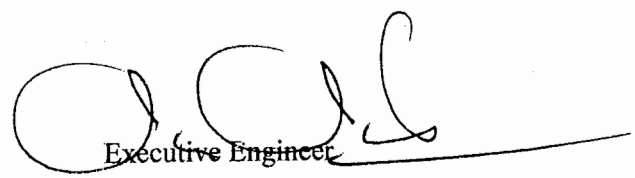
Copy to the:-

1. Superintending Engineer PWD (R&B) Circle, Srinagar-Budgam for information This is with reference to his letter No:- SE/DB/5895-97 dated:- 14.09.2020
2. Executive Engineer R&B Project Circle Division 1st Srinagar for information.
3. Budget Section Direction office for information.

The Project NEW DISTRICT COURT BLOCK (SOUTH COURTS)",
"LAWYERS CHAMBER BLOCK" "AUDITORIUM BLOCK" and
"CENTER FOR VULNERABLE WITNESS DEPOSITION COMPLEX
(VWDC) & FAMILY COURTS" AT DISTRICT COURT COMPLEX,
MOMINABAD SRINAGAR has been designed to create an efficient,
aesthetic environment set amongst gardens, in an architectural ethos.

It is proposed to submit Application for Administrative
Approval for the Project keeping time of completion as
03 (three) years subject to the approval of AAA and smooth
availability of Funds.


Assistant Executive Engineer
(R&B) High Court Sub-Div.


Executive Engineer
(R&B) Project Circle Division Ist
Srinagar

HIGH COURT OF JAMMU & KASHMIR

(Office of the Registrar General)

- (1) The Secretary to,
Hon'ble Mr. Justice Ali Mohammad Magrey,
Chairman Hon'ble Building & Infrastructure Committee,
for District Courts of Kashmir Division.
- (2) The Secretary to,
Hon'ble Mr. Justice Sanjay Dhar,
Member Hon'ble Building & Infrastructure Committee,
for District Courts of Kashmir Division.
- (3) The Secretary to,
Hon'ble Mr. Justice Javed Iqbal Wani,
Member Hon'ble Building & Infrastructure Committee
for District Courts of Kashmir Division.

No: 6806-9/infet Dated 16/09/2022
Subject: Application for Accord of Administrative Approval for
IInd Phase construction in the District Court Complex at
Moominabad Srinagar:

Sir,
The Chief Engineer PW(R&B) Department Kashmir, vide his
Communication No CE/RBK/HD/11728-31 dated 14-09-2020, has submitted a
detailed DPR for an amount of Rs.385.56 Crores for IInd Phase construction in
the District Court Complex at Moominabad Srinagar.

The DPR was placed before Hon'ble the Chief Justice and her Ladyship has
been pleased to direct that the same be placed before the Hon'ble Building &
Infrastructure Committee for District Courts of Kashmir Division.

As desired, you are requested to place this communication, along with a
copy of the DPR, before the Hon'ble Chairman/Member for his Lordship's kind
perusal and consideration of the Hon'ble Committee.

With regards,

Yours faithfully,

Encls: As per the letter.

286 leaves

(Jawad Ahmed)

Registrar General

No: 6806-9/infet Date 16/9/2022


Copy of the above forwarded to:

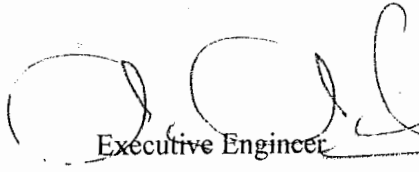
Principal Secretary to Hon'ble the Chief Justice for information of her
Lordship.

Registrar General

The Project NEW DISTRICT COURT BLOCK (SOUTH COURTS)",
"LAWYERS CHAMBER BLOCK" "AUDITORIUM BLOCK" and
"CENTER FOR VULNERABLE WITNESS DEPOSITION COMPLEX
(VWDC) & FAMILY COURTS" AT DISTRICT COURT COMPLEX,
MOMINABAD SRINAGAR has been designed to create an efficient,
aesthetic environment set amongst gardens, in an architectural ethos.

It is proposed to submit Application for Administrative
Approval for the Project keeping time of completion as
03 (three) years subject to the approval of AAA and smooth
availability of Funds.


Assistant Executive Engineer
(R&B) High Court Sub-Div.


Executive Engineer
(R&B) Project Circle Division Ist
Srinagar

HIGH COURT OF THE JAMMU AND KASHMIR AT SRINAGAR
(Office of the Registrar General)

The Chief Engineer,
PWD (R&B),
Kashmir.

No: 07/07/2020

Dated: 07/07/2020

Subject:- Action Plan for Second Phase of District Court Complex, Srinagar- Construction of 10 Court Rooms, 01 Vulnerable Witness Disposition Court Room, 01 Family Court and 01 Conference Hall in the 2nd Phase for District Court Complex Mominabad, Srinagar.

Ref: Your Communication No. CE/RBK/HD/2444 dated 12.06.2020.

Sir,

Kindly refer to your above referred to communication where-under you had forwarded the Conceptual plan/design and drawing for construction of subject works to this office. The same was placed before the Hon'ble Building and Infrastructure Committee for district Courts of Kashmir Division. The Hon'ble Committee was pleased to recommend the approval of the same.

The recommendation of the Hon'ble Committee also stands approved by Hon'ble the Chief Justice.

Therefore, I am desired to request you to prepare the DPR for the subject works as per the approved Conceptual Plan/design and drawings and submit the same to this office for further necessary action in the matter.

With regards.

(Jawad Ahmed)
(Jawad Ahmed)

Registrar General

No: 07/07/2020

Dated: 07/07/2020

Copy to the:

Principal Secretary to Hon'ble the Chief Justice, High Court of Jammu and Kashmir for information of Her Lordship.

(Jawad Ahmed)
Registrar General

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Office of the Registrar General)

1. The Secretary to,
Hon'ble Mr. Justice Ali Mohammad Magrey,
Chairman, Building and Infrastructure Committee,
(District Courts of Kashmir division)
2. The Secretary to,
Hon'ble Mr. Justice Sanjay Dhar,
Member, Building and Infrastructure Committee,
(District Courts of Kashmir division)
3. Hon'ble Mr. Justice Javed Iqbal Wani
Member, Building and Infrastructure Committee,
(District Courts of Kashmir division)

No. 1114-17/Infras

Dated 20-6-2020

Subject:- Action Plan for Second Phase of District Court Complex, Srinagar- Construction of 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court, 01 Conference Hall in the 2nd Phase for district Judiciary in District court Complex, Mominabad, Srinagar.

Sir,

Vide this office letter No. 8235-37/Infras dated 06.07.2019, a proposal for preparation of Action Plan for expansion of judicial infrastructure in phase second in District Court Complex, Mominabad, Srinagar was placed before the then Hon'ble Building and Infrastructure Committee (District Courts in Kashmir division) comprising Hon'ble Mr. Justice Ali Mohammad Magrey and Hon'ble Mr. Justice Rashid Ali Dar. Copy of the letter is enclosed.

While the proposal was under consideration of the Hon'ble Committee, the Chief Engineer PW(R&B) Kashmir, by virtue of a letter dated 18313/Infras dated 10.10.2019 (copy enclosed), was requested to identify a suitable architect having experience in the architecture of court buildings and related works. Accordingly, the Chief Engineer initiated the process of appointing the architect by flouting tenders.

Letter No. CE/RBK/WS/33650-56 dated 30.03.2020 of Chief Engineer PW(R&B) Kashsmir addressed to M/s Design Forum International (copy enclosed) reveals that the said Consultancy Agency has been assessed as the highest scorer in the technical evaluation. The said Agency had been advised to prepare conceptual plans/designs for three different works including the subject works.

Pursuant to the aforesaid letter, the Consultancy Service Agency M/s Design Forum International prepared conceptual plans/designs and





Chief Engineer PW(R&B) Kashmir vide his letter No. CE/RBK/HD/2444 dated 12.06.2020 (Copy enclosed) forwarded the same to this office for perusal and approval.

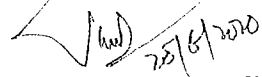
The matter was placed before Hon'ble the Chief Justice. Her Ladyship has been pleased to direct that the Conceptual plans/designs and drawings regarding the development of judicial infrastructure in phase second in District Court Complex, Mominabad, Srinagar, prepared by M/s Design Forum International and received from the Chief Engineer PW(R&B) Kashmir, be placed before the Hon'ble Building and Infrastructure Committee for District Court in Kashmir division for consideration.

As desired, you are requested to place this communication and the enclosed copy of the conceptual plans/designs and drawings before the Hon'ble Chairman/Member for kind consideration of the Hon'ble Committee.

With warm Regards,

Encl: As Above.

Yours faithfully,


(Jawad Ahmed)
Registrar General

No. 1118/Infra

Date 20-6-2020

Copy forwarded to the Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu for information of Her Ladyship.


Registrar General

B/c



Government of Jammu and Kashmir
Office of the Chief Engineer, PW (R&B) Department, Kashmir
Engineering Complex, Block 11 Bar Bugh, Srinagar, Jammu & Kashmir (PIN) 190001, 211001, 211004



Registrar General,
High Court of J&K,
Jammu

Dated: 19/06/2020

No:CE/RBK/HD/ 2444.

Subject: Submission of Conceptual Plans/Designs and Drawing for - 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court, 01 Conference Hall in the 2nd Phase of District Judiciary in District Complex Mominabad Srinagar.

Refer to...
17/6/2020

The consultant for the above mentioned work M/S Design Forum International has submitted conceptual Plans/Designs and Drawing for - 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court, 01 Conference Hall in the 2nd Phase of District Judiciary in District Complex Mominabad Srinagar. The same are forwarded for your kind perusal and approval.

Encl: 01 set of concept presentation.

Yours Faithfully,

Kaifuzam
Chief Engineer
PW(R&B) Deptt. Kmr.
Sfc

⊗

Government of Jammu and Kashmir

Office of the Chief Engineer, PW (R&B) Department, Kashmir

Engineering Complex, Block B Rungta Srinagar

Phone No. (0191) 2310199, 2311364

M/s Design Forum International,

K-47, Kailash Colony,

New Delhi - 110048,

E-mail ID devraj@dfiarch.com

& pushpendra@dfiarch.com

No. CE/RBK/WS/33650-56

Dated: 30/03/2020

Subject: Letter of Acceptance for the Consultancy Service for the:-

1. Construction & Design of New High Court Complex to be Constructed at Rakhi-i Gund Srinagar.
2. Construction of 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court, 01 Conference Hall in the 2nd Phase of District Judiciary in District Court Complex Mominabad Srinagar.
3. Residence for Hon'ble Chief Justice J&K High Court, Srinagar Kashmir

- 9/4/2020*
- Reference:-**
1. Fresh NIT bearing NoPCD RnB 74 of 2019-20 dated 23/12/2020.
 2. This office letter No.CE/RBK/HD/32571-75 dtd.13/03/2020
 3. This office letter No.CE/RBK/WS/31391-95 dtd.05/03/2020
 4. This office letter No.CE/RBK/WS/31956-60 dtd.09/03/2020
 5. Tender of M/s. Design Forum International.
 6. Your Consent letter No DF1/SRI/060320 dated 06/03/2020
 7. Your letter No.DF1/DRI/11-03-20 dated 11/03/2020
 8. Your final Consent letter No DF1/SRI/14.03.20 dated 14/03/2020
 9. Minutes of meeting of Committee held on 18/03/2020.

Dear Sir,

In view of your acceptance of rate of 0.75%(zero point seventy five percent) for Consultancy Services of the works mentioned in above subject and also as per the Minutes' of the meeting of the Committee constituted by the Hon'ble High Court of J&K, you are advised to mobilize your resources for preparation of Conceptual Plans/ Designs for the above works.

In light of NIT clause 2 page2, clause No.5 (h) page 3, clause 2(iii)page 4 and clause 15.1 &15.4 page 6, You are further advised to furnish EMD in the shape of CDR/FDR for an amount of Rs 10,00,000/= (Rupees Ten Lacs only), valid for a period of two years in the first instance pledged to Chief Accounts Officer, PW (R&B) Kashmir, payable at Srinagar within 10 days from the date of issuance of this LOA so that formal letter of allotment is issued in your favour.

Yours Sincerely,

[Signature]
Chief Engineer,
PWD (R&B) Kashmir

Copy to the:-

1. Registrar General High Court J&K Jammu for favour of Information
2. Principal District & Secession Judge Srinagar for favour Information.
3. Deputy Commisstoner Srinagar for favour Information
4. Registrar Juddhol Srinagar for Information.
5. Superintending Engineer, R&B Circle Srinagar/Budgam for Information
6. Executive Engineer, (R&B) P.C Division No 1st Srinagar for Information and necessary action

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

Subject: Consultancy Services for:

1. Construction of New High Court Complex to be constructed at Rakh-i-Gund Srinagar.
2. Construction of 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court, 01 Conference Hall in the 2nd phase of District Judiciary in District Court Complex Mominabad, Srinagar.
3. Residence for Hon'ble the Chief Justice J&K High Court, Srinagar Kashmir.

ORDER

No: 455

Dated: 26/2/2020

In order to assess the parameters on which technical evaluation process was carried out and selection of the best/most experienced and suited person/firm is selected and keeping in view the magnitude and urgency of the project, Hon'ble the Chief Justice has been pleased to constitute a Committee of the following officers:-

- i. Mr. Abdul Rashid Malik, Principal District & Sessions Judge, Srinagar.
- ii. Mr. Shahid Iqbal Chowdhary, Deputy Commissioner, Srinagar.
- iii. Ms. Masarat Shaheen, Registrar Judicial, High Court of J&K, Srinagar.
- iv. Mr. Sami Arif, Chief Engineer, R&B Kashmir.

The Committee would decide its procedure and Sh. Abdul Rashid Malik, Principal District and Sessions Judge, Srinagar shall be the Chairperson of the Committee.

(Sami Arif)
Registrar General
Dated: 26/02/2020

No: 26768-72/MJ
Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of Jammu and Kashmir for information of her Lordship.
2. Sh. Abdul Rashid Malik, Principal District & Sessions Judge, Srinagar.
3. Mr. Shahid Iqbal Chowdhary, Deputy Commissioner, Srinagar.
4. Ms. Masarat Shaheen, Registrar Judicial, High Court of J&K, Srinagar.
5. Mr. Sami Arif, Chief Engineer, R&B Kashmir.
for information

GOVERNMENT OF JAMMU & KASHMIR
OFFICE OF THE CHIEF ENGINEER, PW (R&B) DEPARTMENT KASHMIR.



The Registrar General,
J&K High Court,
Srinagar/Jammu.

No: CE/RBK/HD/ 29871-73

Dated: 22-02-2020

Subject: Consultancy Services for:-

1. Construction of New High Court Complex to be constructed at Rakh-i-Gund Srinagar.
2. Construction of 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court, 01 Conference Hall in the 2nd phase of District Judiciary in District Court Complex Mominabad Srinagar.
3. Residence for Hon'ble Chief Justice J&K High Court, Srinagar Kashmir.

- Reference:-
1. Letter No : 20716/Infst dated:15.11.2019 from Registrar General J&K High Court
 2. Letter No: 18313/Infst dated:10.10.2019 from Registrar General J&K High Court
 3. Letter No: 15354/Project dated:12.09.2019 from Registrar General J&K High Court

Sir,

The Expression of Interest (EOI) for the consultancy Service (through e-Procurement Mode) in two cover system for the works mentioned in above subject was put to tenders vide NIT NO. PCD-RnB-64 OF 2019-20 DATED 18.11.2019 issued under endorsement No: 4060-4069 dated:18.11.2019 followed by Corrigendum No: NIT/Corr/4129-38 dated: 20.11.2019. In response to NIT, three bidders participated, however, all the bidders were assessed as Non Responsive. The work was again put to fresh tenders vide NIT No PCD-RnB-74 OF 2019-20 DATED 23.12.2019 issued under endorsement No: 4952-61 dated: 23.12.2019 followed by Addendum No: PCD-1st/Corr/5341-44 dated: 01.01.2020. In response to the Fresh Tender Notice Five Bidders participated as per following details:-

S.No	Name of Bidder	Bidder No
1	Design Forum International	T01/05
2	Jasbir Sawhney & Associates	T02/05
3	Gian Mathur & Associates Pvt Ltd	T03/05
4	Enarch Consultant Pvt Ltd	T04/05
5	ACPL Design Ltd.	T05/05

On technical evaluation of the above bids received, three bidders were declared as Responsive as per the Following details:-

S.No	Name of Bidder	Bidder No
1	Design Forum International	T01/05
2	Gian Mathur & Associates Pvt Ltd	T03/05
3	Enarch Consultant Pvt Ltd	T04/05

H.D.

T.O

C.E

Contd on Page 2nd

Further evaluation based on point system criteria mentioned below was also conducted.

1. Average Annual Turnover for last 03 Financial Years ending in March 2019
2. Maximum size of Institutional/Office building complex project handled in terms of built up Area
3. Architect with more than 20 Years of experience having worked on judicial infrastructure projects of repute anywhere in India
4. No. of Architects on permanent pay roll of the organization
5. Write-up on Architectural vision, Approach & Methodology and work plan along with the tentative key personnel deployment schedule

Based on the above parameters, the points were worked out for each bidder.

The Abstract of Evaluation of Technical Bids was uploaded on the official web site for information of the respective bidders and for seeking any objection regarding the Technical Evaluation and the same to be submitted within two days of uploading of Technical Summary Sheet.

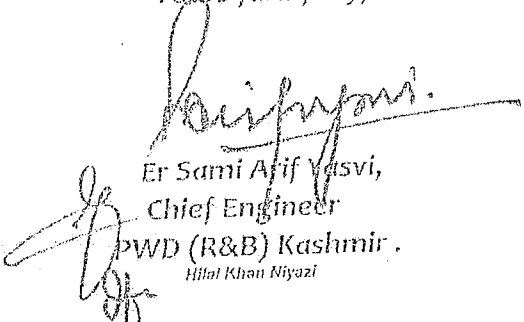
During this period two objections were received through e-mail on 14.02.2020 and 16.02.2020 against M/S ENARCH Consultants Pvt. Ltd from M/S Design Forum International and ACPL Design Ltd. respectively. Clarification/ reply on the basis of objections received was sought from M/S ENARCH Consultants Pvt. Ltd., by this office letter No: CE/RBK/HD/ 29666 dated: 20.02.2020 through e-mail dated: 20.02.2020. Reply from M/S ENARCH Consultants Pvt. Ltd was received by e-mail dated: 21.02.2020.

Another objection was received on 21.02.2020 through e-mail regarding the NIT from one Architect namely Mr Ashfaq Khan 3/311 Jamia Nagar Delhi.

In order to proceed further in the tender, it is requested to kindly constitute a committee so that all the parameters taken by the department during the technical evaluation process along with objections / reply are shared.

It is requested to convene the meeting of the said committee at an earliest, so that the further necessary action is taken.

Yours faithfully,


Er Sami Arif Yasvi,
Chief Engineer
PWD (R&B) Kashmir.
Hilal Khan Niyazi

Copy to the:-

1. Commissioner / Secretary to Government PWD (R&B) Civil Sectt Jammu for favour of information.
2. Secretary to Government Law & Justice Department, Civil Sectt Jammu for favour of information.



Government of Jammu and Kashmir

Office of the Chief Engineer, PW (R&B) Department, Kashmir

Engineering Complex, Block-B Rajbagh Srinagar

Phone No. (0194)-2310499, 231364

9/11/19
6.11.19

The Commissioner/Secretary to Govt,
PW(R&B) Department,
J&K Civil Secretariat Srinagar

No: CE/R&B/W/S/ 17686-87

Dated: 22/11/2019

Subject:- Engagement of consultant for construction of:-
i. 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court and 01 Conference Hall in the 2nd phase of District Judiciary in District Court Complex Mominabad Srinagar.
ii. Residence for Hon'ble Chief Justice J&K High Court, Srinagar Kashmir

Reference:- i. Letter No 15354/Project dtd 12/09/2019 from Registrar General J&K High Court at Srinagar.
ii Letter No 18313/Project dtd 10/10/2019 from Registrar General, J&K High Court at Srinagar

Sir,

Registrar General J&K High Court vide above referred communications has requested to identify suitable Architect who has experience in architecture of court buildings and related allied work. In this connection it has been found that the various prestigious court buildings of Delhi High Court have been designed by reputed Architect namely M/S. Design Forum International New Delhi who has an expertise in the court buildings having high standard with functional, cost effective and aesthetic aspects. The various other prestigious buildings designed by M/S. Design Forum international are given here under:-

1. Delhi High Court, New Courts Block at New Delhi.
2. Guwahati International Air Port at Gowahati.
3. Vanijya Bhawan at New Delhi.
4. Pandit Deen Dayal Upadhyay institute of archeology at Greater Nodia.
5. Dakshineswar Skywalk at Kolkata.
6. ITO Skywalk at New Delhi.
7. Amritsar Railway Station at Amritsar.

1



Government of Jammu and Kashmir

Office of the Chief Engineer, PW (R&B) Department, Kashmir

Engineering Complex, Block-B Rajbagh Srinagar

Phone No. (0194)-2310499, 2311364

8. National Institute of Technology at New Delhi.

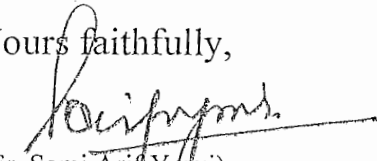
The Chief Engineer R&B Jammu has also engaged the same agency after inviting expression of interest through e-tendering for consultancy services for construction of New High Court complex and remodeling of sub ordinate courts in jammu. The professional fees allotted by Chief Engineer R&B Jammu in favour of M/s. Design Forum international for the Consultancy Services New High Court Complex and remodeling of subordinate courts in Jammu is 2.25% .

The professional fees for construction of District Court Complex at Mominabad Srinagar was 2.50 % allotted in favour of M/S Jasbir Sawheny New Delhi in the year 2006.

In view of the above facts it is recommended to engage M/S. Design Forum international New Delhi as consultant for:-

1. construction of 10 Court Rooms , 01 Vulnerable Witness Court Room, 01 Family Court and 01 Conference Hall in the 2nd phase of District Judiciary in District Court Complex Mominabad Srinagar.
2. Residence for Hon'ble Chief Justice J&K High Court Srinagar, Kashmir.
at the same rates, terms and conditions as allotted by Chief Engineer, R&B Jammu for which necessary approval may kindly be accorded.

Yours faithfully,


(Er. Sami Arif Yasvi)
Chief Engineer
PWD (R&B) Kashmir

Copy to the:-

1. Registrar General, J&K High Court at Srinagar for favour of information.

1

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

To

- (1) The Secretary to,
Hon'ble Mr. Justice Ali Mohammad Magrey,
Chairman, Hon'ble Building and Infrastructure Committee,
(District Courts of Kashmir Division),
High Court of J&K.
- (2) The Secretary to,
Hon'ble Mr. Justice Rashid Ali Dar,
Member, Hon'ble Building and Infrastructure Committee,
(District Courts of Kashmir Division),
High Court of J&K.

No: 2023-371/N.J.

Dated: 06/07/2019

Subject:- Action Plan for Second Phase of District Court Complex, Srinagar- Construction of 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court, 01 Conference Hall in the 2nd Phase for District Judiciary in District Court Complex, Mominabad, Srinagar.

Sir,

Principal District & Sessions Judge, Srinagar vide his Letter No. 1792-94/PDIS/Adm/2019 dated 25.06.2019, has requested for taking up necessary steps for preparation of the Action Plan including DPR for second phase of District Court Complex, Mominabad Srinagar and the construction of separate Family Court over there. The matter was placed before Hon'ble the Chief Justice and his Lordship has been pleased to direct that the same be placed before the Hon'ble Building and Infrastructure Committee.

Accordingly, please find enclosed herewith copies of documents relevant to the context with the request that the same may be

placed before the Hon'ble Chairman/Membs: for their Lordship's perusal and consideration of the Hon'ble Committee.

With warm regards.

Yours faithfully,

Encls: As per the Letter.

(Sanjay Dhar)
Registrar General

No: 2235-37/12/19 Dated: 06/7/2019

Copy of the above forwarded to:

Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of her Lordship.

Registrar General

**OFFICE OF THE
PRINCIPAL DISTRICT & SESSIONS JUDGE SRINAGAR**

To
The Registrar General,
Hon'ble High Court of J&K,
Srinagar.

No: 1792-94/PDJS/Adm/2019

Dated: 25-06-19

Subject: Action Plan for Second Phase of District Court Complex, Srinagar – Construction of 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 family Court; 01 Conference Hall in the 2nd Phase for District Judiciary in District Court Complex, Mominabad, Srinagar.

Sir,

In view of the expansion of the District Judiciary and creation of new Courts, the requirement of construction of more Courts has cropped up. The Vulnerable Witness Court Room, Family Court and Commercial Courts are immediately required to be made functional. The Vulnerable Witness Court Room was set up in the existing Court as a makeshift arrangement but the same also requires Independent Complex. In addition to this 10 more Courts Rooms alongwith one Conference Hall for round table conferences are required to be constructed in the second phase in order to meet the future requirement of the District Judiciary Srinagar. The process of finalization of DPR and the construction takes considerable time. Therefore, steps for construction of new courts are required to be taken up in advance to overcome delay and expenses.

Hon'ble the Chief Justice, High Court of J&K, visited the District Court Complex Srinagar on 24.06.2019, took stock of the infrastructural requirements of the District Judiciary, Srinagar and also inspected the Court Room No. 326, N-3 2nd Floor, where Family Court is to be set up as a make shift arrangement till the independent Court Complex is constructed. During the inspection the need for construction of additional Courts, one separate Family Court Complex, Vulnerable Witness Court Complex, as well as Conference Hall for holding Round Table Conferences with all modern facilities including one Conference Room, were discussed in detail with the Engineering Wing in the presence of Worthy Registrar, General, High court of J&K.

Executive Engineer R&B PC Division, Ist Srinagar was directed to prepare DPR under the guidance of the Hon'ble High Court of J&K.

Therefore, in this backdrop I am desired to request your goodself to take up necessary steps for preparation of the Action Plan including DPR for second phase for which land has already been earmarked in the Court Complex. The Family Court is to be constructed separately. The Chief Engineer, PWD R&B may be requested to prepare DPR for the second phase at the earliest. It is pertinent to mention that Hon'ble Supreme Court is also monitoring the infrastructure requirements of District Judiciary including future requirements as well.

Yours faithfully,

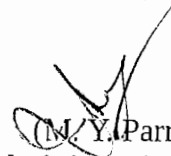


(Abdul Rashid Malik)

Pr. District & Sessions Judge
Srinagar

Copy to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar
2. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey,
(Administrative Judge for District Srinagar),
High Court of J&K.



(M. Y. Parrey)
Administrative Officer

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HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Srinagar)

To

The Chief Engineer,
PW(R&B) Department,
Kashmir, Srinagar.

No. 18313/14/19

Dated: 10/10/2019

Subject:- Action Plan for Second Phase of District Court Complex, Srinagar - Construction of 10 Court Rooms, 01 Vulnerable Witness Court Room, 01 Family Court- 01 Conference Hall in the 2nd Phase for District Judiciary in District Court Complex, Mominabad, Srinagar.

Sir,

The matter regarding architectural design consultancy for construction of second phase of District Court Complex, Srinagar which includes, inter-alia construction of 10 Court Rooms, 01 Vulnerable Witness Court Room, Family Courts, Conference Hall and Lawyers' Chambers in the second phase for District Judiciary in District Court Complex, Mominabad Srinagar, was placed before Hon'ble the Chief Justice and Her Lordship, after examining the matter in its entirety, has directed the undersigned to request you to identify a suitable architect preferably an architect who has experience in the architecture of court buildings and related works. The architect is required to present suggested concept plan/master plan for the requirement and place the same at the earliest before the High Court.

You are accordingly requested to take further follow up steps in the matter.

With regards,

Yours faithfully,

(Sanjay Dhar)
Registrar General

No. 18313-14/19

Dated: 10/10/2019

Copy of the above forwarded to:

Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar for information of her Lordship.

Registrar General